IN THE NATIONAL COMPANY LAW TRIBUNAL BENGALURU BENCH

I.A. 187/17 IN

C.P(CAA)No.51/BB/2017

U/sec.230-232 of the Companies Act, 2013

IN THE MATTER OF KAUTEX PLASTIC TECHNOLOGY GUJARAT PRIVATE LIMITED WITH TEXTRON INDIA PRIVATE LIMITED

Order delivered on: 17th January 2018

Coram:

Hon'ble Shri Ratakonda Murali, Member (Judicial)

Hon'ble Shri Ashok Kumar Mishra, Member (Technical)

Parties Present:

 Mr. Saji P.John, Advocate, SPJ Legal, Unit No.1002, 10th Floor, # 30, Prestige Meridian II M G Road, Bengaluru 560001-Advocate for the Petitioner Companies

2) Ms.Prema Hatti, Standing Counsel for R.D & ROC.

Per: Hon'ble Shri Ratakonda Murali, Member (Judicial) - Author

AMENDED ORDER

This Application is filed on behalf of the Applicant Company seeking amendment of appointed date from 01/04/2015 to 01/04/2018 in pursuance of decision taken by the Board of Directors.

It is averred in the Affidavit filed by Director of the Applicant Company stating that, Applicant is a Transferor Company and on the Application filed by the Applicant Company meeting of shareholders and creditors was dispensed with. Now company has filed the present Petition. However, Transferee Company convened meeting of shareholders who approved the scheme subject to change of appointed date as 01/04/2018.

We have seen the Resolutions passed by the Board of Directors of the Applicant Company dated 04/12/2017. The Board of Directors have passed Resolution for change of appointed date from 01/04/2015 to 01/04/2018. Smt. Prema Hatti, Standing Counsel for ROC & R.D is present. She reported that, no objection for Amendment. Even Assistant from Official Liquidator office has reported no objection.

In the result, I.A 187/17 is allowed. The appointed date is changed from 01/04/2015 to 01/04/2018. The Applicant to carryout amendment in the scheme and to file amended scheme.

(ASHOK KUMAR MISHRA) MEMBER, TECHNICAL (RATAKONDA MURALI) MEMBER, JUDICIAL